

Bail Application No. 1626/2020  
State vs Alok  
SC No. 813/19  
FIR No. 177/19  
PS : Aman Vihar  
U/s 307/34 IPC & 27 Arms Act

23.06.2020

In view of the imminent threat pandemic of COVID-19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Chief Prosecutor for the State and Ld. defence counsel to contain the spread of COVID 19.

Present: Sh. Anil Kumar Gupta, Ld. Chief Prosecutor for the State.  
Sh. Rajesh Harnal, Ld. counsel for the applicant/accused  
Alok.

This bail application has been received from the court of Ms. Kiran Gupta, Ld. ASJ, North West, Rohini Courts, Delhi since the case is pending trial before this court for 05.08.2020. Judicial record of the case is also called and perused.

At the very outset, ld. counsel for the applicant/accused has pointed out that this bail is first application moved on behalf of the accused Alok and not on behalf of accused Arvind as mentioned in the caption of the application. Therefore, the caption of the bail application is read as application on behalf of accused Alok Singh u/s 439 CrPC.

Ld. counsel for the applicant/accused has submitted that as per his information, there is no previous history of involvement of accused Alok in any case except a case u/s 307/342/34 IPC wherein he was acquitted. Ld. counsel has also mentioned that earlier bail

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application of another accused Arvind is also pending who has been admitted in the hospital and ld. counsel has requested to take up his bail application also keeping in view the present circumstances of accused Arvind. His bail application is also taken up.

Let a report be called from Jail Superintendent if accused Arvind is admitted in the hospital for treatment and his present medical status. A report be also called from the IO as to the previous involvements of accused Alok and Arvind.

Matter be put up for further hearing on bail application of accused Alok and accused Arvind on **25.06.2020 at 11.00 am through Video Conferencing**. The present bail application be tagged with the main file.

Let the digitally signed scanned order be sent by E-mail to [rohiniCourts-di@nic.in](mailto:rohiniCourts-di@nic.in) /[courtrohini@gmail.com](mailto:courtrohini@gmail.com). The physical copy of the order be sent to the Bail Section of North West District, Rohini Courts, Delhi.

(R.P. Pandey)  
District & Sessions Judge  
North West District  
Rohini Courts, Delhi  
23.06.2020